(2021) 06 SEBI CK 0228

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No.20 Of 2021 In Appeal No. 57, 388 Of 2021

Santosh Maruti Patil — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 29-06-2021

Acts Referred:

Citation : (2021) 06 SEBI CK 0228

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Vinay Chauhan, K.C. Jacob, Suraj Chaudhary, Nidhi Singh, Hersh Choudhary, Nipa Paka, Riddhi Pawar, Vidhii Partners

Judgement

1. There is a delay of 25 days in the filing of the appeal. For the reason stated in the application, the delay in the filing of the appeal is condoned. The

application is allowed.

2. During the course of the argument the learned counsel for the respondent submitted that the matter is very old and therefore it is not possible for

the witness to come forward and verify the veracity of the allegations.

3. In view of the aforesaid let the respondent file a reply to the memo of appeal within three weeks. Three weeks thereafter to the appellant to file

rejoinder. The matter would be listed for admission and for final disposal on 1st September, 2021.

4. In the meanwhile, if the appellant deposit a sum of Rs.1 lakh within four weeks from today the balance amount shall not be recovered.

5. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video

conferencing or through physical hearing.

6. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.

